

18.

1.2.2005

MA-2352/2004  
OA-3020/2003

Present: Applicant in person

Shri Yash Pal, learned proxy counsel for Shri A.K. Bhardwaj, for  
Respondents

MA-2352/2004

Vide order dated 23.7.2004 in OA-3020/2003, respondents were granted three months' time for compliance of directions contained in that order.

By virtue of this application, respondents have sought further six months' time for implementing Tribunal's directions. They have not indicated details of effective steps taken by them towards implementation of directions of this order. Yet, by showing extreme indulgence, we grant time to the respondents till 28.2.2005 for implementing directions of this Court, failing which a very serious view would be taken in this matter.

MA-2352/2004 stands disposed of.

(Shanker Raju)  
Member (J)

cc.

V.K. Majotra  
(V.K. Majotra)  
Vice Chairman (A)

*Fssr wa*